## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:133 ANSWERED ON:13.03.2012 TERRORIST ACTIVITIES

Aaron Rashid Shri J.M.;Bhadana Shri Avtar Singh;Chowdhury Shri Adhir Ranjan;Kumar Shri P.;Mahajan Smt. Sumitra;Patil Shri C. R. ;Rajendran Shri C.

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of incidents of terrorist activities reported in the country alongwith the number of civilians, security forces and terrorists injured and killed during each of the last three years and the current year, State-wise;
- (b) the details of the compensation policy laid down for victims of terrorism and the compensation paid to the victims including the victims of recent Delhi bomb blasts during the said period, State-wise;
- (c) whether the Government is considering to set up anti-insurgency/ terrorist schools/centres in the country;
- (d) if so, the details thereof along with the locations identified for the purpose; and
- (e) the measures taken by the Government to contain terrorist activities in the country?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): Details of incidents of Terrorist Activities reported in the country :and number of causalities are given at Annexure -I.
- (b): A Central Scheme for Financial assistance to the victims of terrorists/communal violence is in operation with effect from 1.4.2008. The scheme has been extended to cover civilian victims of naxal violence with effect from 22.6.2009. Under this scheme, a sum of Rs.3 lakhs is provided to the kin of civilians who are either killed or have become permanent incapacitated on the recommendation of the concerned State Govts. The details of compensation given to the victims of bomb blasts during the last three years including the Delhi bomb blast are given at Annexure –II.
- (c) & (d): In order to containing terrorism and for maintenance of Internal Security in the country, various measures are being taken by the State Governments. However, in order to supplement their efforts towards State Capacity Building for combating terrorism, 21 Counter Insurgency and Anti-Terrorist (CIAT) schools have been approved (3 each in Assam, Bihar and Orissa, 4 each in Chhattisgarh and Jharkhand and one each in West Bengal, Nagaland, Manipur and Tripura).
- (e): Govt. is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which inter-alia, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.